

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 475 of 2016 in
DFR No. 2528 of 2016**

Dated: 20th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

UJVN Ltd.

...Appellant(s)

Vs.

Uttrakhand Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Abhinav Raghuvanshi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy for R-1

ORDER

**IA No. 475 of 2016
(Appl. for condonation of delay)**

There is 61 days delay in filing this appeal. In this application, the applicant/appellant prays that the delay be condoned.

All the respondents have been served and affidavit of service is filed. Mr. Buddy A. Ranganadhan is representing Respondent No.1. Though Respondent No.2 is served, nobody is representing Respondent No.2.

We have heard learned counsel for the parties and also perused the explanation offered by the appellant. We find it to be acceptable and hence for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **10.11.2016**. Tag to Appeal No. 215 of 2016.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson